

ITEM NO.51

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.8446/2021

(Arising out of impugned final judgment and order dated 14-12-2018 in CRLA No. 3782/2008 passed by the High Court of Judicature at Allahabad)

WAHID

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 159265/2021 - EXEMPTION FROM FILING O.T.)

Date : 21-10-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. Nagendra Singh, Adv.
Ms. Akansha, Adv.
Mr. Ashish Pandey, Adv.
Mr. Sanjay Gupta, Adv.
Mr. Prateek Rai, Adv.
Mr. Mohd. Alim Khan, Adv.
Mr. Akash Choudhary, Adv.
Mr. Kaushal Yadav, Adv.
Mr. Santosh Kumar, Adv.
Mr. Ravi Kumar, Adv.
For M/s. V. Maheshwari & Co., AOR

For Respondent(s)

Mr. Siddharth Dharmadhikari, AAG, UP
Mr. A. Deb Kumar, Adv.
Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the State of U.P. informs us that the proposal for the petitioner's premature release as per the

State Government's policy has been forwarded to the Competent Authority and the same is likely to be decided within two months.

In view of the above, post the matter for hearing on 13-1-2023.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)